

***THE OFFICERS OF PARLIAMENT (MEDICAL FACILITIES) RULES, 1993**

G.S.R, 282 (E) —In exercise of the powers conferred by section 11 read with section 7 of the Salaries and Allowances of Officers of Parliament Act, 1953 (20 of 1953), the Central Government, in consultation with the Chairman of the Council of States and the Speaker of the House of the People hereby make the following rules to regulate the grant of free medical attendance and treatment to the Officers of the Parliament and members of their families, namely:-

1.Short title and commencement :

- (1) These rules may be called the Officers of Parliament (Medical Facilities) Rules, 1993.
- (2) They shall come into force from the date of their publication in the Official Gazette.

2. Medical Attendance and Treatment : (1) An Officer of Parliament and members of his family shall be entitled free of charge to medical attendance and treatment on the scale and conditions applicable to members of the All India Services and members of their families under the All India services (Medical Attendance) Rules, 1954.

(2) While on duty outside India, an Officer of Parliament shall also be entitled free of charge to such medical attendance and treatment as may be admissible to the Heads of the Indian Mission at that place.

Note : "FAMILY" for the purpose of these rules will have the same meaning as defined in the All India Services (Medical Attendance) Rules, 1954.

3. Repeal and Savings : The Secretary of States Services (Medical Attendance) Rules, 1938 as applicable to Officers of Parliament vide notification no. 59 (1)-EV/53 (Ministry of Finance) dated 17th April, 1954 stands repealed except in respect of things done before the repeal of such rules.

* MPA Notification No. F-13 (3)/87-WS dated 12-3—1993 published in the Gazette of India, Extraordinary Part II, Section 3, Sub-Section (i) dated 16-3-1993.